

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Appeal(s) Involved:

E/628/2009-DB

[Arising out of Order-in-Appeal No. 115-2009 dated
26/03/2009 passed by CCE(Appeals), Bangalore]

**Commissioner of Central Excise,
Customs and Service Tax MYSORE**

NULL S1-S2...VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE - 570011
KARNATAKA

Appellant(s)

VERSUS

COODS AGRO PVT LTD.

SRI DURGA NILAYA, ARAVINDA NAGAR,
CHIKMAGALUR

Respondent(s)

Appearance:

Shri Gopakumar, Jt. Commissioner(AR)

None

For the appellant

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20723 / 2019

Date of Hearing: 17/09/2019

Date of Decision: 17/09/2019

Per : BENCH

The Revenue has filed the present appeal challenging the Order-in-Appeal dt. 26/03/2009.

2. None appeared on behalf of the respondent. After hearing the learned AR for some time, we find that the amount involved in the present appeals is Rs.31,02,237/-. Further we find that recently, the Central Board of Indirect Taxes & Customs has issued Instruction

F.No.390/Misc./116/2017-IC dt. 22/08/2019 fixing the monetary limit of Rs.50 lakhs for filing appeal by Department before CESTAT and instructed the field formations to withdraw the appeals which fall within the above monetary limit of Rs.50 lakhs. In view of the Board's instruction cited supra, the appeal is dismissed without going into the merits of the case.

(Order was pronounced and dictated
in Open Court on **17/09/2019**)

S.S GARG
JUDICIAL MEMBER

P. ANJANI KUMAR
TECHNICAL MEMBER

Raja...